

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 504 of 2023

IN THE MATTER OF:

Nippon Ispat Pvt. Ltd. & Anr.

...Appellants

Versus

Bijay Murmuria & Ors.

...Respondents

Present:

For Appellant: Mr. Anirudh Wadhwa, Mr. Keshav Gulati, Mr. Kanishk Garg, Advocates

For Respondent: Mr. Gaurav Sethi, Mr. Abhinav Tyagi, Mr. Anant Bajpai, Advocates

ORDER

24.04.2023: Heard Learned Counsel for the Appellant.

2. This Appeal has been filed against the Order passed by the Adjudicating Authority on 30th March, 2023 in I.A. No. 549 of 2023 on which date the Adjudicating Authority allowed one week time to file supplementary affidavit and matter has been fixed for 15th May, 2023.

3. We see no reason to entertain this Appeal against the aforesaid order. It is always open for the Appellant to press his application when the matter is heard by the Adjudicating Authority.

With these observations, the Appeal is dismissed.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**